

ITEM NO.10

REGISTRAR COURT. 2

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR SH. MASHROOR ALAM KHAN

Criminal Appeal No(s). 37/2022

THE STATE OF UTTAR PRADESH

Appellant(s)

VERSUS

JAI DUTT & ANR.

Respondent(s)

Date : 31-10-2025 This appeal was called on for hearing today.

For Appellant(s) :

Mr. Ankit Goel, AOR
Mr. Chanderveer, Adv.
Ms. Akshita Gupta, Adv.
Ms. Ritika Malhotra, Adv.
Mr. Narender Dhaka, Adv.
Mr. Vivek Sharma, Adv.

For Respondent(s) :

Mr. Bimlesh Kumar Singh, AOR
Mr. Tavleen Singh, Adv.
Ms. Vallabhi Shukla, Adv.
Mr. Rajeev Kumar Gupta, Adv.
Mr. Vishal Yadav, Adv.
Mr. Ankit Kumar Shiv, Adv.
Mr. Neeraj Kumar, Adv.

Mr. Raghunatha Sethupathy B, AOR
Mr. S. Sabari Bala Pandian, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Respondent Nos. 1 and 2 are duly represented.

As per Office report, Scanned soft copies of High Court and
Trial Court records alongwith english translation have been

received. Let the soft copies of the same be provided to Ld. Counsels for both the parties in light of Hon'ble Court's order dated 19.08.2025

The matter be processed for listing before the Hon'ble Court, under the rules.

MASHROOR ALAM KHAN
Registrar

MG